

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 40/11
CIS No. 204/2019
CBI Vs. Shiv Raj Singh and others
RC No. 5A/1999/CBI/ACB/ND
U/S: 13(2) r/w 13(1)(d) PC Act**

22.08.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms.Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, since regular functioning of the Courts at District Courts , Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi.***

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar,
Pairvi Officer.

None for the accused (08 accused in number).

Reader has informed that the accused and the defence counsels were duly informed about the proceedings being conducted through Video Conferencing.

However, none has joined.

This is case is fixed for further proceedings awaiting file from the Hon'ble High Court, which has been summoned in W.P. (Crl.) 380/2010.

Report is received from the Ahlmad on the official mail id of the Court (readercbi08radc@gmail.com) that file has not been received back from Hon'ble High Court.

It has come in the previous proceedings that the matter in the Hon'ble High Court has been adjourned en-bloc to 07.09.2020.

Accordingly, the present matter is adjourned for further proceedings to 28.09.2020.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

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SNEHI MANN
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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:22.08.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 75/11

CIS No. 188/2019

CBI Vs. Sandeep Tiwari and others

RC No. 05A/2011/AC-III/CBI/ND

**U/S: 120-B, 420, 465, 467, 468, 471 IPC and Section 13(2) r/w
13(1)(d) PC Act**

22.08.2020

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Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar,
Pairvi Officer.

None for the accused (07 in number).

Reader has informed that the accused and the defence

counsels were duly informed about the proceedings being conducted through Video Conferencing.

However, none has joined.

Matter is at the stage of recording statements of accused persons under Section 313 CrPC.

Ld. PP seeks time to file the draft statements of accused u/S 313 CrPC. Allowed. Draft statement be filed within a week.

Written statement has already been filed by accused Mahesh Arora (A-2) u/s 313(5) CR.P.C.

Put up for filing of draft statements of accused by the prosecution and the Defence Counsels, and for examination of the accused u/S 313 CrPC now on 25.09.2020.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:22.08.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 13/13

CIS No. 189/2019

CBI Vs. S. B. Chugh and others

RC No. 46A/2005/ACB/CBI/ND

U/S: 120-B, 409 IPC & Section 13(2) r/w 13(1)(d) PC Act

22.08.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms.Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020, No. 26/DHC/2020 dt. 30.07.2020 and No. 322/RG/DHC/2020 dt. 15.08.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act)

(CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

None for the accused (08 in number).

Reader has informed that the accused and the defence counsels were duly informed about the proceedings being conducted through Video Conferencing.

However, none has joined.

This case is fixed for PE today.

Vide order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been directed that functioning of the courts at Rouse Avenue District Court Complex till 31.08.2020 shall be on the same terms as contained in the previous order dated 30.07.2020 of that office and further that the Courts at Rouse Avenue District Court Complex may adjourn those matters which can be heard appropriately through regular mode only.

Vide the previous order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it was directed that all courts at Rouse Avenue District Court Complex shall take up all cases through video conferencing, however, evidence shall be recorded only in ex-parte and uncontested cases.

Hence, this case is adjourned to **29.09.2020** for PE.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADDC/ND:22.08.2020

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